

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI S. S. VISWANETHRA RAVI, JM

ITA Nos.1303, 1304, 1305 & 1436/PUN/2009
A. Ys. : 2003-04, 2002-03, 2004-05 & 2005-06

Personal Hygiene & Healthcare
Products Private Ltd.,
(Merged with Kimberly Clark India
Private Limited (earlier known as
Kimberly Clark Lever Private
Limited w.e.f. 1st January, 2006)],
Kimberly-Clark India Private Limited,
GAT No.934-937, Village Sanaswadi,
Taluka Shirur, Pune-412208.

PAN : AAACP7411M

.....अपीलार्थी / Appellant

बनाम / V/s.

Jt.CIT (OSD)/DCIT, Circle-4,
Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Rajendra Agiwal
(Withdrawal Application filed)
Revenue by : Shri S. P. Walimbe

सुनवाई की तारीख / Date of Hearing : 23.02.2021
घोषणा की तारीख / Date of Pronouncement : 23.02.2021

आदेश / ORDER

These are the appeals filed by the assessee directed against the two different orders of Id. Commissioner of Income Tax (Appeals)-II, Pune. Three appeals are directed against the common order of the Id. Commissioner of Income Tax (Appeals)-II, Pune dated 31.08.2009 for the assessment years 2002-03, 2003-04 & 2004-05 and another appeal is directed against the order of the Id. Commissioner of Income Tax (Appeals)-II, Pune dated 19.10.2009 for the assessment year 2005-06.

2. When the matter had come up for hearing today, the appellant filed a letter seeking permission to withdraw the above captioned appeals on the

ground that the issues involved in these appeals stand settled under the Vivad Se Vishwas Scheme, 2020. The appellant also filed copy of Form No.3 issued by the Pr. Commissioner of Income Tax, Pune -2.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of the appeals.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeals. Accordingly, the above captioned appeals stand dismissed as withdrawn.

5. In the result, the above captioned appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open Court on this 23rd day of February, 2021.

Sd/-

(S. S. VISWANETHRA RAVI)
न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-

(INTURI RAMA RAO)
लेखा सदस्य/ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 23rd February, 2021.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-II, Pune.
4. The CIT-II, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच, पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.